## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 157 of 2016**

Dated: 12<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Viyyat Power Pvt. Ltd. .... Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan

Mr. Anirudh Wadhwa

Counsel for the Respondent(s) : Mr. Haribansh Manav *Proxi for* 

Mr. P. V. Dinesh

Mr. Ramesh Babu for R-2

## **ORDER**

Learned counsel for respondent No.1 is stated to be in some personal difficulty.

List the matter for further hearing on <u>10.10.2017 at 2.30 p.m.</u> It is made clear that no further adjournment will be granted.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson